

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. 91/95
in
OA.NO. 1164/92

12

Shri P.V.Jadhav
V/S.

... Applicant

Union Of India & Ors.

... Respondents

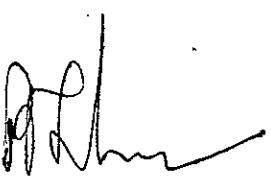
CORAM: Hon'ble Member (J) Shri B.S.Hegde
Hon'ble Member (A) Shri P.P.Srivastava

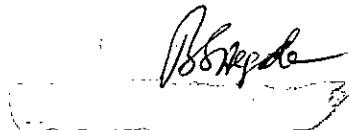
Tribunal's Order by Circulation
(PER: P.P.Srivastava, Member (A))

Dated: 13.11.95

The grounds brought out in the Review Petition do not bring out anything new which has not been argued at the time of hearing of the OA. The review petition has tried (to) show that the judgement has been rendered by over-looking certains facts. The submissions are in the nature of finding out fault with the judgement. These are not the errors which are apparent on the face of the record. The applicant is fully entitled to seek remedy if he is not satisfied with the judgement in the appropriate forum. However, he has not been able to bring out any material which would warrant review of the decision which has already been given in the OA.

The Review Petition is, therefore, dismissed in-lemini.


(P.P.SRIVASTAVA)
MEMBER (A)


(B.S.HEGDE)
MEMBER (J)

mrj.

13/11/95
order/Judg. t despatched
to applica respondent(s)
on 1112

